

CENTRAL INFORMATION COMMISSION

MINUTES OF THE MEETING HELD ON DEC 8, 2005 HELD IN THE CHAMBER OF THE CIC

Chairman chaired a meeting of the Commission where all Commissioners were present. Following important decisions were taken or directions issued for action:-

1. CIC briefed the ICs that Govt. has been requested to exercise its powers under section 30 of the RTI Act to clarify that CIC enjoys complete financial and administrative powers on the lines of the Chief Election Commissioner of the Election Commission.
2. CIC will chair every Tuesday morning where all ICs may join to discuss any substantive issues.
3. NIC should be asked to get a suitable home page for the CIC prepared, where CIC/ICs may like to place suitable information. This may provide links to related websites of organizations including ministries of central/ State government or even that of similar Commissions of other countries.
4. Since all ICs and staff of the commission is on email, we may circulate email id of every one. Perhaps we may form two e-groups one of CIC and ICs and other of the staff to facilitate sharing of information on email.
5. For preparing annual report, CIC desired to collect the information about the period whether Calendar Year, or financial year for which various commission are placing its reports in parliament. A decision about defining the 'year' for the Commission for placing its first report in parliament will be taken in the next meeting.
6. IC(K) informed that in his personal capacity he has written to PM that certain forces within Government were working to render the RTI Act ineffective.